

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TENNY JOSE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Tenny Jose Limited
2	Date of incorporation of corporate debtor	04.10.2016
3	Authority under which corporate debtor is incorporated/ registered	ROC, Ernakulam
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KL2011PLC029543
5	Address of the registered office and principal office (if any) of corporate debtor	Avenue Tower, Bishop Alappat Road, Marthoma Church, Thrissur
6	Date of closure of Insolvency Resolution Process	21.11.2022
7	Liquidation commencement date of corporate debtor	16.12.2022
8	Name and registration number of the insolvency professional acting as liquidator	IBBI/IPA-003/ICAI-N-00371-2021-22/1382
9	Address and e-mail of the liquidator, as registered with the Board	Swades Myhome Building, Dharmalayam Road, Thampanoor, Trivandrum prathappillaiadv@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Swades Myhome Building, Dharmalayam Road, Thampanoor, Trivandrum prathappillaiadv@gmail.com
11	Last date for submission of claims	14.01.2023

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of Tenny Jose Limited on 16.12.2022.

The stakeholders of Tenny Jose Limited are hereby called upon to submit their claims with proof on or before 14.01.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator:

Prathap Pillai

Date and place :

16.12.2022

Trivandrum